

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2502 of 2021

1. Baldev Singh				
2. Uma Kaur @ Uma Singh				
3. Pinki Singh	Petitioners
	Versus			
The State of Jharkhand	Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Pravin Kumar, Advocate
For the State	: Mr. Azeemuddin, Addl.P.P

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing

Apprehending their arrest in connection with Kadma P.S. Case No. 144 of 2020 instituted under Sections 304B/34 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioner no.1 being father-in-law, the petitioner no.2 being mother-in-law and the petitioner no.3 being sister in law of the deceased-Doly Sahu have committed dowry death of the deceased-Doly Sahu. It is submitted that the allegation against the petitioner is false and general and omnibus in nature. It is next submitted that the deceased died within seven years of her marriage otherwise under natural circumstances and there is allegation of demand of dowry against the petitioners soon before her death. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State on the other hand vehemently opposes the prayer for anticipatory bail of the petitioners and submits that admittedly the deceased died within seven years of her marriage otherwise under natural circumstances and there is further allegation of demand of dowry by the petitioners, hence, their custodial interrogation is required during the investigation of the case to find out the details of the occurrence. Hence, it is submitted that the petitioners ought not to be given the privilege of anticipatory bail.

Considering the serious nature of the allegation against the petitioners of committing dowry death of the deceased-Doly Sahu and the requirement of their

custodial interrogation of the case, this Court is of the considered view that this is not a fit case where the petitioners be given privilege of anticipatory bail. Accordingly, the prayer for anticipatory bail of the above named petitioners is rejected.

(Anil Kumar Choudhary, J.)

Pappu/